

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 855/9/NCLT/AHM/2019

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2020

Name of the Company:

TycoFire & Security India Pvt Ltd

V/s

JBF Petrochemicals Pvt Ltd

Section:

Section 9 of Insolvency & Bankruptcy Code

ORDER

Learned Counsel Mr. Pinesh Dusara a.w. Learned Counsel Ms. Chandni appeared for the Operational Creditor.

No one appeared for the Corporate Debtor.

In-spite of direction, the Corporate Debtor did not file affidavit-in-reply, hence, it is to be file within seven days, without fail, by serving an advance copy to the other side.

The matter stands adjourned to 02.11.2020 for further consideration.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 1st day of September 2020.